

(d) if so, steps taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARAMVIR) : (a) to (c) No sir, It is only in regard to Madhya Pradesh that in a communication received from the Chief Minister, the attention of the Labour Minister was drawn to the lack of adequate response from the Central Undertakings in that State in the matter of availing the services of the State Industrial Relations Machinery fully and in time in settling industrial disputes during the last two years.

(d) The Ministry of Labour have requested all the employing Ministries of the Government of India to issue appropriate instructions to the public sector managements under their administrative control so as to ensure that the latter keep themselves in close and continuous touch with the State Labour Departments and secure their services in the speedy settlement of industrial disputes.

Democratic set up in States

5039. SHRI AMAR ROYPRADHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of the States and Union Territories where there is no democratic set up at present; and

(b) the steps Government propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) The State of Assam and among the Union Territories which have a democratic set up, the Union Territory of Delhi.

(b) The Government are making all efforts to find a satisfactory solution to the problems of foreigners issue in Assam and to restore normalcy so that steps can be initiated for holding elections there. The combined meeting of representatives of

Government, Leaders of opposition in Parliament and AASU/AAGSP will be held on 25th August, 1982.

As regards the Union Territory of Delhi, the term of the order of the President suspending certain provisions of the Delhi Administration Act, 1966 is to expire on September 21, 1982. A decision on holding of election to the the Delhi Metropolitan Council is yet to be taken.

News Item Khalistan Boon to JOB Racketeers'

5040. SHRI MADHAVRAO SCINDIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to report in the Hindustan Times dated 11 May, 1982 captioned 'Khalistan boon to job racketeers,

(b) if so, whether Government have gone into the alleged job racketeering by the so-called 'Khalistani, and;

(c) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir.

(b) and (c) : According to information available, the protagonists of the Khalistan agitation have been issuing so-called 'refuge certificates' to Sikhs aspiring for emigration to other countries. Some travel agencies have acted as middlemen in procuring such certificates to prospective emigrants. The Government of Punjab have arrested two persons in this connection and have registered a case under section 420/120 IPC and Sections 25/26 of the Indian Immigration Act, 1922. There is, however, nothing to substantiate the allegation that the ban imposed on the National Council of Khalistan and the Dal Khalsa would be used for man-power export to foreign countries.